

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:1053

ANSWERED ON:02.03.2015

WELFARE OF UNORGANISED WORKERS

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Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the details of schemes being implemented by the Government for the welfare of labourers/ workers engaged in the unorganised sector in the country, during each of the last three years, State/UT-wise Including Maharashtra;
- (b) the funds allocated, sanctioned and released to the States under such schemes along with the utilisation of fund during the said period, State/ UT-wise, year-wise and scheme-wise;
- (c) whether the benefits of such welfare schemes is not reaching the intended groups in required measure and if so, the reasons therefor along with the details of mechanism through which the implementation of the said scheme is being monitored;
- (d) the number of labourers/workers benefited there from during the said period, State/UT-wise, year wise and scheme-wise; and
- (e) whether there is any legislation to protect the interest of unorganised sector workers including agricultural labourers and if so, the details thereof along with the other steps being taken to secure the rights of such workers in the country?

Answer

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA)

- (a): The details of schemes implemented by the Central Government are at annexure I. (Table-1).
- (b): The details of funds allocated, sanctioned and released are at annexure I. (Table-2)
- (c) & (d): The benefits of such welfare schemes are reaching the intended groups. The number of beneficiaries covered under such welfare schemes is at annexure-I.
- (e): With a view to providing social security to unorganised workers including agricultural labourers, the Government has enacted the "Unorganised Workers' Social Security Act, 2008". The Act provides for formulation of welfare schemes for unorganized workers on matters relating to -life and disability cover, health and maternity benefits, old age protection and any other benefit as may be determined by the Central Government.

Following are the welfare schemes under this Act:

- i. Indira Gandhi National Old Age Pension Scheme. (Ministry of Rural Development)
- ii. National Family Benefit Scheme. (Ministry of Rural Development)
- iii. Janani Suraksha Yojana. (Ministry of Health and Family Welfare)
- iv. Handloom Weavers' Comprehensive Welfare Scheme. (Ministry of Textiles)
- v. Handicraft Artisans' Comprehensive Welfare Scheme. (Ministry of Textiles)
- vi. Pension to Master Craft Persons. (Ministry of Textiles)
- vii. National Scheme for Welfare of Fishermen and Training and Extension. (Department of Animal Husbandry, Dairying & Fisheries)
- viii. Janshree Bima Yojana and Aam Admi Bima Yojana. (Department of Financial Services).
- ix. Rashtriya Swasthya Bima Yojana. (Ministry of Labour and Employment).